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WP-38274-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 3<sup>rd</sup> OF NOVEMBER, 2025

WRIT PETITION No. 38274 of 2025

SUNIL KUMAR SINGH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Akash Singhai - Advocate for petitioner.

Shri Nilesh Yadav - Additional Advocate General for respondents/State.

## **ORDER**

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner to give a representation to the respondent no.2 with regard to the problems, if any, faced by the teachers in marking the attendance. In case, such a representation is given, respondent no.2 shall decide the same in accordance with law as expeditiously as possible.

With the above, petition is dismissed as withdrawn

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE